

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/MP/2024 along with IA No. 56/2024

Subject : Petition under Section 79(1) (c) (f) of the Electricity Act, 2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350MW in Bhadla-III PS and the remaining capacity of 300 MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023.

Petitioner : Avaada Energy Private Limited (AEPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, AEPL
Shri Jai Dhanani, Advocate, AEPL
Shri Kunal Veer Chopra, Advocate, AEPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Vishrov Mukerjee, Advocate, GICWPL
Shri Yashawi Kant, Advocate, GICWPL
Ms. Sai Snigdha Nittala, Advocate, GICWPL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL

Record of Proceedings

At the outset, the learned counsel for the Respondent/CTUIL requested an adjournment on the ground of the unavailability of the arguing counsel. The learned counsel for the Petitioner did not oppose the said request.

2. Considering the request of the learned counsel for the Respondent/CTUIL, the matter was adjourned.
3. The Petition will be listed for hearing on **25.8.2026 at 2:30 PM**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

